## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 2/TT/2022

Subject	:	Petition for determination of transmission tariff for 2016- 17 to 2018-19 of 400 kV Uravakonda-Veltoor I & II feeders for inclusion in PoC Mechanism.
Date of Hearing	:	24.11.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Transmission Corporation of Andhra Pradesh Limited
Respondents	:	Transmission Corporation of Telangana Limited
Parties present	:	Shri S. Vallinayagam, Advocate, APTRANSCO

## **Record of Proceedings**

Case was called out for hearing.

2. Learned counsel for the Petitioner made the following submissions:

a. The instant petition has been filed for determination of transmission tariff for 400 kV Uravakonda-Veltoor I & II feeders for 2016-17 to 2018-19 for inclusion in PoC mechanism.

b. SRPC vide certificate dated 23.11.2016 has certified the instant lines to be inter-State transmission line.

c. Andhra Pradesh portion of the line is 116.5 km and the Telangana portion is 73.5.km.

d. Line was contemplated before the bifurcation of the State of Andhra Pradesh.

e. Only O&M Expenses have been claimed for the bay portion of the assets. ACE is claimed after date of commercial operation within the cut-off date and the same is due to pending bills for the works within the original scope of the project

f. The information sought vide Technical Validation letter was filed vide affidavit 29.3.2022. No reply has been received from the Respondents.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information on affidavit with a copy to the Respondents, by 19.12.2022:



- i) Single diagram clearly indicating the transmission asset;
- ii) SCM/RPC approval of the transmission asset;
- iii) Whether the transmission asset was included in the computation of ARR for 2014-19 period. In case the asset was not included in the ARR for the said period, reasons for the same. If the asset was included in the ARR, reasons for claiming tariff for the instant line as ISTS.
- iv) In case the asset was included in ARR, specify the capital cost approved by the State Electricity Regulatory Commission in respect of the subject asset for 2014-19 tariff period and tariff approved thereon (component-wise).

4. The Commission further directed the Respondents to file their reply by 6.1.2023 and the Petitioner to file rejoinder by 20.1.2023. The Commission also directed the parties to comply with above directions within the specified time and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved order in the matter.

## By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)